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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH NEW DELHI

O.A. No.2639/93

New Delhi, dated the 9th Jan.,1995

CORAM

Hon'ble Shri S.R. Adige, Member (A)

Hon'ble Smt.Lakshmi Swaminathan, Member (J)

Shri Zile Singh
Heavy Vehicle Driver
Delhi Milk Scheme, New Delhi

resident of T/517, Gali No.8,
Baljit Nagar, New Delhi

... Applicant

(By Advocate Shri Luthra with
Shri O.P.Khokha)

V/s

Union of India, through

1. Secretary,
Ministry of Agriculture,
(Deptt.of Agri. & Coop)
Krishi Bhawan, New Delhi.
2. Genl.Manager,
Delhi Milk Scheme,
West Patel Nagar, New Delhi.

...Respondents

(By Advocate Shri V.S.R. Krishna)

JUDGMENT (ORAL)

(Hon'ble Shri S.R. Adige, Member (A))

Both the learned counsel have been heard.

2. We dispose of this OA with a direction to the respondents to furnish the applicant with details of the total amount ~~the total amount~~ (which appears to ^{be} 1794.05) still said to be outstanding against the applicant, and give them an opportunity to show cause against the same, before taking any steps for effecting the recoveries.

3. This detailed [^] should be furnished to the

12
13

applicant within two months from the date of receipt of a copy of this judgment, and the applicant may file his reply within one month which should be disposed of by a speaking order under intimation to the applicant within a further period of one month. No costs.

4. It will be open to the applicant thereafter, to agitate the matter afresh if any grievance survives thereafter, in accordance with law after exhausting the available remedies.

Lakshmi Swaminathan
(Lakshmi Swaminathan)
Member (J)

S.R. Adige
(S.R. Adige)
Member (A)